(f) and (g) The Delhi Administration have been advised to examine the matter.

Appointment of a Committee to Examine the Recommendations of Mandal Commission

1044. SHRIMATI MAIMOONA SULTAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a high level committee of Secretaries has been appointed to examine the recommendations of the Mandal Commission; and
- (b) if so, what is its composition and by what time it is expected to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):
(a) and (b) A Committee of Secretaries has been constituted to examine the recommendations of the Mandal Commission with the following Secretaries:

- 1. Cabinet Secretary-Chairman.
- 2. Home Secretary.
- 3. Secretary, Expenditure.
- 4. Secretary, Planning.
- 5. Secretary, Legal Affairs.
- 6. Secretary, Rural Development.
- 7 Secretary, Education.
- 8. Secretary, Deptt. of Personnel and AR.

The Committee has been asked to submit its report at the earliest.

हरिजन श्रमिकों की पिटाई

1045. श्री नत्था सिंह: क्या गृह मंत्री यह बताने को कृपा करेंगे कि:

(क) क्या यह सच है कि लोक निर्माण विभाग किशनगढ के एक सहायक स्मियनता द्वारा 10 मार्च, 1983 को राजस्थान के अलवर जिले के अन्तर्गत किशन-गढ़-तिजारा रोड पर हरिजन श्रीमकों की मार्पीट की गई;

- (ख) यदि हां, तो इस सहायक ग्रिभियन्ता के खिलाफ राजस्थान सरकार द्वारा क्या कार्यवाही की गई है; ग्रीर
- (ग) यदि कोई कार्यवाही नहीं की गई है, तो इसके क्या कारण हैं?

गृह मन्त्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) से (ग) भारत सरकार क पास उल्लिखित घटना के बारे में कोई यूचना उपलब्ध नहीं है।

Recognition to SC/ST Associations

1046. SHRI NATHA SINGH: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 1932 given in the Rajya Sabha on the 17th March, 1983 and state:

- (a) whether it is a fact that Government have recognised some Welfare Associations Councils etc. of SC/ST communities:
- (b) if so, the reasons for recognising them and the precise policy of Government under which these have been recognised; and
- (c) the reasons for not recognising All India Federation of SC/ST, Backward and Minority Employees Welfare Association (Regd.), New Delhi?

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ciations of SC/ST only for the purpose of giving wider publicity to the vacancies reserved for SC/ST. If sufficient number of SC/ST candidates are not available through the Employment Exchange, the reserved vacancies are advertised and simultaneously with such advertisements, these vacancies should also be brought to the notice of the listed SC/ST Organisations.

x(c) The All India Federation of SC/ST, Backward and Minority Employees Welfare Association (Regd.), New

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Delhi has not been recognised because, as a policy no association of the Government employees formed on the basis of caste, tribe, religious denomination etc. is recognised.

Funds for Improving Conditions of Jails

1047. SHRI B. C. PATTANAYAK: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 1980 given in the Raiya Sabha on the 17th March, 1983 and state:

- (a) the funds earmarked for improving the conditions of jails for the year 1983-84; and
 - (b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Funds amounting to Rs. 1855.8281 lakh are earmarked for providing nutritions diet, clothing and medicines to prisoners. improving Jail amenities like water supply, sanitation and electrification and creating additional Jail capacity in eleven States viz-Andhra Pradesh, Bihar, Jammu and Kashmir, Madhya Pradesh, Manipur, Meghalaya. Orissa. Rajasthan Sikkim, Tamil Nadu and Uttar Pradesh.

Gandhi Peace Foundation

1048, SHRI ROBIN KAKATI: the Minister of HOME AFFAIRS be pleased to state:

- (a) whether an enquiry commission to enquire into the activities of the Gandhi Peace Foundation has been appointed:
- (b) if so, what are the terms of reference of the Commission;
- (c) whether the commission propose to enquire into the activities of the Gandhi Peace Foundation which has tarnished the name of Mahatma Gandhi; and

(d) whether any such reference was made in the resolution passed by Parliament that led to the appointment of the enquiry commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d) A resolution adopted by the Lok Sabha on 28th August, 1981 interalia recommended that any action to tarnish the name of Mahatma Gandhi, the Father of our Nation be taken serious note of and a Commission of Inquiry be appointed to enquire into the acts and activities including publications and the sources and misuse of funds of the Gandhi Peace Foundation etc. Accordingly a Commission of Inquiry was constituted in February, 1982 headed by Shri Justice P. D. Kudal a Judge of Rajasthan High Court. Copy of the relevant notification is attached. [See Appendix CXXVI, Annexure No. 50].

People Missing in Assam due to Communal Clashes

1049. SHRI ROBIN KAKATI: the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of people accounted as missing due to communal clashes that took place in Assam from 12th to 25th February, 1983;
- (b) how many amongst those missing are women and young girls; and
- (c) how many of them were traced till the end of March, 1983?

THE MINISTER OF STATE IN THE HOME MINISTRY OF **AFFAIRS** (SHRI NIHAR RANJAN LASKAR): (a) to (c) The information is being collected and will be laid on the Table of the House

Communal Clashes in Assam

1050. SHRI ROBIN KAKATI: will the Minister of HOME AFFAIRS pleased to state:

(a) the total number of communal clashes which took place on 12th February, 1983 in Assam and the total